

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'F' NEW DELHI**

**BEFORE SMT DIVA SINGH, JUDICIAL MEMBER
AND
SH.A.N.MISHRA, ACCOUNTANT MEMBER**

**I.T.A .No.-2696 & 2697/Del/2010
(ASSESSMENT YEAR-1997-98 & 1998-99)**

Paras Traders Pvt.ltd., 108, Ansal Bhawan, 16, K.G.Marg, New Delhi. PAN-AACCP6056G (APPELLANT)	Vs	ITO, Ward-14(1), New Delhi. (RESPONDENT)
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Assessee by	None
Revenue by	Sh.F.R.Meena, Sr.DR
Date of Hearing	15.11.2016
Date of Pronouncement	10.01.2017

ORDER

PER DIVA SINGH, JM

Both these appeals have been filed by the assessee assailing the correctness of the order dated 03.03.2010 of CIT(A)-XVII, New Delhi pertaining to 1997-98 & 1998-99 assessment years on various grounds.

2. However, at the time of hearing, no one was present on behalf of the assessee. The appeals were passed over twice. In the third round also, the position remained the same neither the assessee was present nor any request for adjournment has been moved. The record shows that on the last date of hearing also i.e. 11.08.2016, no one was present on behalf of the assessee. Similarly on 05.05.2016, it was adjourned on the request of the assessee. In these circumstances, it can be safely presumed that the assessee is not serious in pursuing the present appeals and the appeals are dismissed in limine. Support is drawn from the order of the Tribunals in Commissioner of Income-Tax vs. Multiplan India (P) Ltd.; 38 ITD 320 (Del) and Estate of Late Tukoji Rao Holkar vs. CWT: 223 ITR 480 (M.P).

3. Before parting it is appropriate to add that in case the assessee is able to show that there was a reasonable cause for non-representation on the date of hearing, it would be at liberty if so advised to pray for a recall of this order. The said order was pronounced on the date of hearing itself in the open Court.

4. In the result, the appeals of the assessee are dismissed in limine.

The order is pronounced in the open court on 10th of January 2017.

Sd/-

(A.N.MISHRA)
ACCOUNTANT MEMBER
Amit Kumar

Sd/-

(DIVA SINGH)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI